

## C I R C U L A R

The Hon'ble the Chief Justice, the Honorable administrative Judges of the Bombay High Court have been pleased to decide that the High Court of Bombay and Courts subordinate to it shall not avail Summer Vacation, if after 3<sup>rd</sup> May, 2020 and before 7<sup>th</sup> June, 2020, the normal Court working is restored by lifting the lock-down. During the period of Summer vacation if normal Court working is restored, the timing of working shall be as under :

	<b>Place</b>	<b>Working time</b>	
1	Principal seat at Mumbai	10:30 a.m. to 1.30 p.m. and from 2:30 p.m. till 5:00 p.m.	Dais hour is increased by half an hour
2	Nagpur Bench	9:00 a.m. to 2:30 p.m. with recess of half an hour in between	
3	Aurangabad Bench	10:15 a.m. to 1:30 p.m. and from 2:15 p.m. till 4:30 p.m.	Lunch break of 45 minutes
4	At Goa	9:00 a.m. to 2:30 p.m. with recess of half an hour in between	
The Hon'ble Senior Judge at Benches can effect suitable changes in the above timings in consultation with their Colleagues and Bar Members to meet the local need.			

The working hours for the Subordinate Courts during the said period, if normal court working starts, shall be as in force prior to Covid-19 pandemic.

The modified working hours for the High Court, if any, from 08<sup>th</sup> June, 2020 onwards shall be notified separately.

Date : 21.04.2020

Sd/-  
( S.B. Agrawal )  
Registrar General